

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 121 OF 2018 &
IA NO. 408 OF 2018

Dated: 18th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Punjab State Power Corporation Ltd.

.... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Shrivastava

Counsel for the Respondent(s) : Mr. Manu Seshadri
Mr. Ishan Bisht for R-1

Mr. Sameer Rai for R-2

ORDER

Admit. Issue notice to the respondents returnable on 3-8-2018.

Mr. Manu Seshadri, Learned Counsel accepts notice on behalf of the Respondent No. 1 and Mr. Sameer Rai, Learned Counsel accepts notice on behalf of the Respondent No. 2. They pray for six week's time to file their respective replies.

Submissions made by the learned counsel appearing for the respondents, as stated above, are placed on record.

Learned counsel for the respondents may file their respective replies on or before 29.06.2018 after serving copy on the other side. Rejoinder may be filed within three weeks thereafter, after serving copy on the other side.

As agreed by the learned counsel appearing for both the parties, list the matter on **3-8-2018**.

(S. D. Dubey)
Technical Member

tpd/vg

(Justice N. K. Patil)
Judicial Member